



IN THE COURT OF ADDITIONAL CHIEF METROPOLITAN
MAGISTRATE, DELHI

CC NO: 187 OF 2003
16/12/03

Securities and Exchange Board of India, a
statutory body established under the
provisions of Securities and Exchange
Board of India Act, 1992, having its Head
office at Mittal Court, B - Wing, 224
Nariman Point, Mumbai 400 021
represented by its Asst. General Manager,
Rakesh Bhanot.

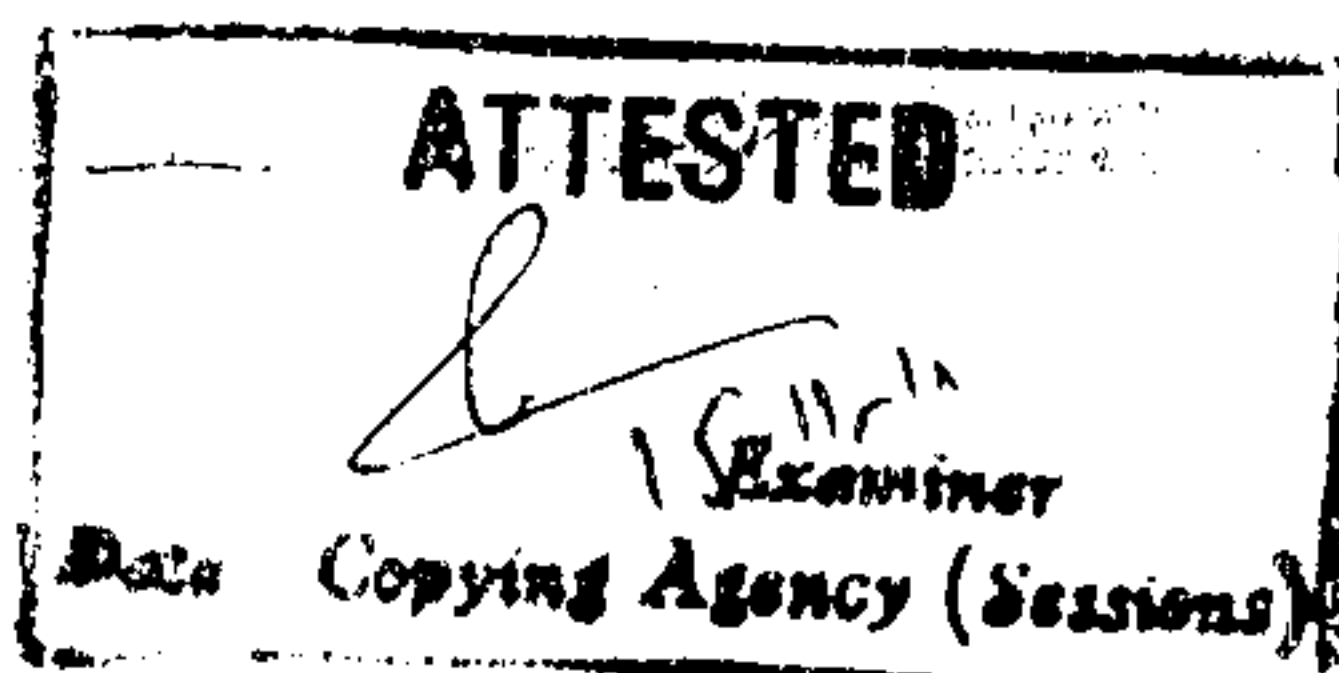
VERSUS.

1. Pine Plantations India Ltd., Company
incorporated under the Companies Act,
1956, having its Regd. Office at SCO
815-A, Chandigarh Kalka Road,
Manimajra, Chandigarh.
2. Shri Harash Vir Suri, S/o Shri Trilok
Chand Suri, Director of Accused No.1,
R/o: 744, Sector-7, Panchkula-134107.
3. Shri Surya Kant Suri, S/o Shri Trilok
Chand Suri, Director of Accused No.1,
R/o: H.No.3261, Sector-37, Chandigarh.
4. Shri Manik Talwar, S/o Shri Brij
Bhushan Talwar, Director of Accused
No.1, R/o: 43, New Vijay Nagar,

02401R0240062003
MR
30/11/11
for filing in
...Complainant
judgment file
a new DGM (acc)
discharge
Sec (G B)
SIC
100/-
11/12/11

P.O.
P.O. order dt- 24-04-08.

P.O. order dt- 24-04-08.






2

Jalandhar, Punjab.

.....Accused

COMPLAINT UNDER SECTION 300 OF THE CODE OF CRIMINAL
PROCEDURE, 1973 READ WITH SEC. 24(1), 27 OF SECURITIES AND
EXCHANGE BOARD OF INDIA ACT, 1992

May It Please Your Honour:

ATTESTED

15/11/11
Examiner
Date Copying Agency (Sessions)


CC No. 141/2005

14.08.2008


Present:: Sh. Rahul Dabas,, Advocate for SEBI.


Accused nos. 2 to 4 are

Witness Ms. Versha Aggarwal is present and her statement under Section 299 Cr.P.C. has been recorded. In view of these facts, learned counsel states that the present file be consigned to record room with a liberty to SEBI to get it reopened in case fresh addresses of accused nos.1 to 4 are traced in future at any time. It is ordered accordingly. File be consigned to record room with the said direction.


(PADAM KANT SAXENA)
ADDL. SESSIONS JUDGE:
Delhi:14.08.2008

*Intt's case add. nos. 2 to 4
are for Commission intt's
regard above, i respect.*


Shri Padam Kant Saxena
Addl. Sessions Judge
Room No. 11, 11th Floor
Tis Hazari Courts Delhi,

Office of the District & Sessions Judge
Delhi
Certified to be True Copy

Date _____ Examined
by _____
Authorised under section 78 of
Indian Evidence Act 1978